

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

MA 156 of 2003  
OA 951 of 1996

Present : Hon'ble Mr. S. Biswas, Administrative Member  
Hon'ble Mr. Nityananda Prusty, Judicial Member

P.C. Ghosh

- VS -

S.E. Railway

For the Applicant : Mr. P.B. Misra, Counsel

For the Respondents: Mr. K.C. Saha, Counsel

Date of Order : 17-11-03

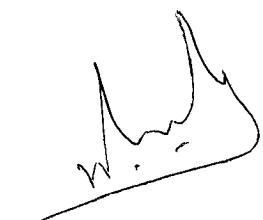
ORDER

MR. NITYANANDA PRUSTY, JM

Heard Mr. Mishra, Ld. Counsel for the applicant and Mr. Saha, Ld. Counsel for the departmental respondents. During the course of hearing Mr. Mishra, Ld. Counsel for the applicant submits that during the pendency of this O.A. the final order has already been passed in the disciplinary proceedings by the Disciplinary Authority and the same has already been communicated to the applicant. He further submits that presently the applicant wants to withdraw this O.A. with liberty to the applicant to approach the appropriate forum for redressal of his grievance.

2. In view of above matter, both the MA and OA are dismissed as 'withdrawn'. However, the applicant is at liberty to approach the appropriate forum for redressal of his grievance.

No costs.



Member (J)



Member (A)